BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. REV. P. No. 11 of 2014

14.07.2014

Heard SG Momin, the learned counsel for the petitioner who submits that, she intends to withdraw this instant petition with liberty file afresh.

Mr. P Yobin, the learned State counsel is present who inform that, the case has already been charge-sheeted.

Under this circumstances, prayer of the petitioner is allowed with liberty to file fresh petition.

The matter stands disposed of on withdrawal.

JUDGE

V Lyndem